

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3336
TO BE ANSWERED ON 28.03.2025**

Land Ownership in Bastar Region of Chhattisgarh

3336. Smt. Phulo Devi Netam:

Will the Minister of *RURAL DEVELOPMENT* be pleased to state:

- (a) whether Government is making any efforts to modernize the management of land ownership in rural areas of Bastar Region in Chhattisgarh;
- (b) the role of digital records in simplifying dispute resolution, reducing burden on courts and empowering marginalized communities;
- (c) whether digital records of lands are being maintained by Government, if so, the details thereof; and
- (d) the data of the total number of land records which have been fully digitized?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(Dr. CHANDRA SEKHAR PEMMASANI)**

(a) Land and Land Revenue, including maintenance of land records is a State subject listed at Sl. No.18 & 45 of State List (List II) of the 7th Schedule of the Constitution wherein land revenue is governed by State specific Acts/Rules/Regulations.

Government of India has been implementing a comprehensive programme for digitization/computerization of land records/registration process in the country by the name of Digital India Land Records Modernization Programme (DILRMP) with 100% financial assistance from Central Government since 2016-17. The objective of the programme is to develop a modern, comprehensive and transparent land record management system which will inter alia: (i) improve real-time information on land; (ii) reduce land disputes; (iii) check fraudulent/benami transactions (iv) obviate need of physical visits to Revenue/Registration offices and (v) enable sharing of information with various organizations/agencies. It has been implemented by all the States/UTs including Bastar Region in Chhattisgarh.

(b) DILRMP is a digital initiative to integrate land information and management systems, to empower and benefit the citizens of India, irrespective of caste, creed, religion, region, rural or urban, poor or rich, farmers or labourers or entrepreneurs, so on and so forth, through the benefits of computerization & digitization of land records. The digitized land records of States/UTs aims to inter alia provide error-free, transparent and tamper-proof land records, reduce land disputes, simplify procedure of transfer of property title, assist in policy / planning, etc.

(c) & (d) Yes, the land records are maintained by the respect States and UTs Governments. Status of land records which are fully digitized (State-wise) is enclosed at **Annexure**.

Parts (c) & (d) of Rajya Sabha Unstarred Question No. 3336 to be answered on 28.03.2025

Computerization of Land Records (CLR)							
S. No.	States/ UTs Name	Total Villages	No. of RoR			No. of Villages Where CLR Completed	
			Total	Computerized	%	No.	%
1	ANDAMAN & NICOBAR ISLANDS	205	89,747	89,747	100.00	205	100.00
2	ANDHRA PRADESH	16,816	3,31,95,854	3,31,95,854	100.00	16,816	100.00
3	ASSAM	22,543	43,57,936	41,38,417	94.96	19,868	88.13
4	BIHAR	45,858	4,34,68,047	4,34,68,047	100.00	45,857	100.00
5	CHANDIGARH	25	25	25	100.00	25	100.00
6	CHHATTISGARH	20,474	2,38,33,340	2,37,78,896	99.77	20,067	98.01
7	DNH & DD	72	74,061	74,061	100.00	72	100.00
8	DELHI	198	12,791	11,388	89.03	42	21.21
9	GOA	421	7,52,798	7,52,798	100.00	421	100.00
10	GUJARAT	18,464	1,23,23,917	1,23,23,917	100.00	18,464	100.00
11	HARYANA	7,102	36,14,314	36,14,314	100.00	7,102	100.00
12	HIMACHAL PRADESH	21,637	22,10,677	22,10,677	100.00	21,637	100.00
13	JAMMU & KASHMIR	6,850	6,850	6,796	99.21	4,832	70.54
14	JHARKHAND	32,860	27,31,472	26,98,027	98.78	32,648	99.35
15	KARNATAKA	30,110	1,93,23,831	1,93,23,831	100.00	30,110	100.00
16	KERALA	1,666	2,72,36,450	2,72,36,450	100.00	1,666	100.00
17	LADAKH	248	249	71	28.51	71	28.63
18	LAKSHADWEEP	10	72,425	72,425	100.00	10	100.00
19	MADHYA PRADESH	56,952	5,27,75,680	5,27,75,680	100.00	56,742	99.63
20	MAHARASHTRA	44,534	2,62,74,755	2,62,74,755	100.00	44,534	100.00
21	MANIPUR	605	605	513	84.79	513	84.79
22	MIZORAM	640	3,31,160	3,31,160	100.00	640	100.00
23	ODISHA	51,796	1,96,34,329	1,95,98,162	99.82	51,734	99.88
24	PUDUCHERRY	129	2,57,939	2,57,939	100.00	129	100.00
25	PUNJAB	13,005	5,66,967	5,61,396	99.02	12,956	99.62
26	RAJASTHAN	49,551	1,24,70,859	1,22,62,533	98.33	48,310	97.50
27	SIKKIM	421	1,85,329	1,71,848	92.73	405	96.20
28	TAMIL NADU	17,301	2,31,25,300	2,31,25,300	100.00	17,301	100.00
29	TELANGANA	10,947	75,24,615	72,96,575	96.97	8,534	77.96
30	TRIPURA	897	13,25,145	13,25,145	100.00	897	100.00
31	UTTARAKHAND	16,691	15,25,474	15,25,474	100.00	16,562	99.23
32	UTTAR PRADESH	1,08,910	1,10,326	1,10,326	100.00	1,08,899	99.99
33	WEST BENGAL	42,310	5,70,93,332	5,70,93,332	100.00	42,183	99.70
	Grand Total	6,48,198	37,65,29,956	37,57,05,879	99.78	6,30,252	97.23

(Source: DILRMP MIS dated 24.03.2025)

Note: Most of the North Eastern States do not have land records like other States due to community ownership issue and Ladakh has started digitization in last couple of years. The above data is for digitization carried out of existing land records and does not include the areas where the land records are not there.